

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3422
ANSWERED ON:17.08.2005
NORMS FOR APPOINTMENT AS MEMBERS OF TAC
Kharventhan Shri Salarapatty Kuppasamy;Verma Shri Bhanu Pratap Singh

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the norms followed for appointment of members in the Telephone Advisory Committee;
- (b) the total number of the Telephone Advisory Committees (TAC) all over the country, State-wise;
- (c) the number of members nominated to the Telephone Advisory Committees on the recommendation of each Member of Parliament alongwith the details thereof;
- (d) the number of letters from Members of Parliament, Lok Sabha related to the TAC forwarded by the PMO to the Ministry of Communications & Information Technology;
- (e) whether any action has been taken thereon;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) The Telephone Advisory Committees (TACs) are constituted Secondary Switching Area (SSA) wise and the norms followed for appointment of members in the Telephone Advisory Committee (TAC) are as follows:-

- The members of TAC are taken from all segments of society such as Social Workers, Press, Trade, Commerce, Industry, Medical and other professionals etc.
- Each member of Parliament may recommend five names of eminent persons from his/her constituency to be considered for nomination in the TAC.
- The Hon`ble Members of Parliament shall be members of only one TAC falling within their constituency by virtue of their office. In case of nominated Rajya Sabha MPs, they may be nominated in the TAC falling within their adopted constituency [with regard to the constituency adopted for Member of Parliament Local Area Development (MPLAD) programme].
- However, Hon`ble MPs who become Ministers shall not be nominated/cease to continue in the TAC.
- When appointments are made, all efforts are made to ensure that all segments of society are appropriately represented.

(b) & (c) The total number of TACs all over the country, State-wise and the number of members nominated to TAC on the recommendation of Hon`ble Member of Parliament is given in the Annexure.

(d) to (g) Letters from two Hon`ble Members of Parliament (Lok Sabha) forwarded by PMO regarding nominations for Delhi TAC for four persons have been received and the case has been submitted to competent authority.

ANNEXURE

NUMBER OF TACs AND NUMBER OF MEMBERS IN THE TAC, RECOMMENDED BY THE HON`BLE MPs, STATE-WISE

SL.NO	NAME OF THE STATE IN THIS STATE MEMBERS RECOMMENDED BY MPs of the State	NUMBER OF TAC	NUMBER OF
1	ANDHRA PRADESH	22	321
2	ARUNACHAL PRADESH	1	16
3	ASSAM	7	109

4	BIHAR	19	343
5	CHHATTISGARH	6	64
6	DELHI	10	75
7	GOA	1	14
8	GUJARAT	18	326
9	HARYANA	9	59
10	HIMACHAL PRADESH	6	35
11	JAMMU & KASHMIR	5	34
12	JHARKHAND	6	118
13	KARNATAKA	19	164
14	KERALA	11	126
15	MADHYA PRADESH	34	460
16	MAHARASHTRA	39	303
17	MANIPUR	1	11
18	MEGHALAYA	1	16
19	MIZORAM	1	10
20	NAGALAND	1	5
21	ORISSA	13	121
22	PUNJAB	10	70
23	RAJASTHAN	24	174
24	SIKKIM	1	5
25	TAMIL NADU	21	390
26	TRIPURA	1	00
27	UNION TERRITORIES	4	25
28	UTTAR PRADESH	49	426
29	UTTARANCHAL	6	31
30	WEST BENGAL	17	220

TOTAL

363

4071